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EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

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NEW DELHI, FRIDAY, DECEMBER 22, 2023/PAUSHA 1, 1945 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE

(Legislative Department)

New Delhi, the 22nd December, 2023/Pausha 1, 1945 (Saka)

The following Act of Parliament received the assent of the President on the 20th December, 2023 and is hereby published for general information:—

THE JAMMU AND KASHMIR REORGANISATION (SECOND AMENDMENT) ACT, 2023

No. 38 OF 2023

[20th December, 2023.]

An Act further to amend the Jammu and Kashmir Reorganisation Act, 2019.

BE it enacted by Parliament in the Seventy-fourth Year of the Republic of India as follows:—

1. (1) This Act may be called the Jammu and Kashmir Reorganisation (Second Amendment) Act, 2023. Short title and commencement.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

34 of 2019.

2. In the Jammu and Kashmir Reorganisation Act, 2019, after section 14, the following sections shall be inserted, namely:—

Insertion of new sections 14A and 14B.

“14A. (1) Seats shall be reserved for women in the Legislative Assembly of the Union territory of Jammu and Kashmir.

Reservation of seats for women in Legislative Assembly of Union territory of Jammu and Kashmir.

(2) As nearly as may be, one-third of the seats reserved under sub-section (1) of section 14 shall be reserved for women belonging to the Scheduled Castes or the Scheduled Tribes in the Legislative Assembly of the Union territory of Jammu and Kashmir.

(3) As nearly as may be, one-third of the total number of seats to be filled by direct election to the Legislative Assembly of the Union territory of Jammu and Kashmir (including the number of seats reserved for women belonging to the Scheduled Castes and the Scheduled Tribes) shall be reserved for women in such manner as Parliament may by law determine.

Reservation
of seats for
women to
take effect.

14B. (1) Notwithstanding anything contained in the provisions of this Act, the provisions relating to reservation of seats for women in the Legislative Assembly of the Union territory of Jammu and Kashmir shall come into effect after an exercise of delimitation is undertaken for this purpose after the relevant figures for the first census taken after the commencement of the Jammu and Kashmir Reorganisation (Second Amendment) Act, 2023 have been published and shall cease to have effect on the expiration of a period of fifteen years from such commencement.

(2) Subject to the provisions of section 14A, seats reserved for women in the Legislative Assembly of the Union territory of Jammu and Kashmir shall continue till such date as Parliament may by law determine.

(3) Rotation of seats reserved for women in the Legislative Assembly of the Union territory of Jammu and Kashmir shall take effect after such subsequent exercise of delimitation as Parliament may by law determine.

(4) Nothing in section 14A shall affect any representation in the Legislative Assembly of the Union territory of Jammu and Kashmir until the dissolution of the then existing Legislative Assembly of the Union territory of Jammu and Kashmir.”

S.K.G. RAHATE,
Secretary to the Govt. of India.